लक्षीय क स्थाय-क-१५

Registers No. A-





ৰাজপত্ৰ

The Assam Gazette

वाजाधाबन

EXTRAORDINARY

প্ৰাপ্ত-কৰ্ত্ব দাবা প্ৰকাশিত

PUBLISHED BY AUTHORITY

नः 106 No. 106 দিশপুৰ, বুধবাৰ, 5 জুলাই, 1978, 14 আহাৰ, 1900 গক Dispur, Wednesday, 5th July, 1978, 14th Asadha, 1900 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 4th July 1978

No.LGL.87/77/51—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT VII OF 1978

(Received the assent of the Governor on 1st July, 1978) THE ASSAM CRIMINAL LAW (AMENDMENT) ACT.

1978. An Act

to amend the Rules for the Administration of Justice in the North Cachar Hills District of the State of Assam.

Preamble. Whereas it is expedient to amend the Rules for the Administration of Justice in the North Cachar Hills District of the State of Assam, "Said Rules", in the hereinafter called the manner hereinafter appearing;

> It is hereby enacted in the Twenty-ninth year of the Republic of India as follows:-

Short title. ment.

- 1. (1) This Act may be called the Assam extent and Criminal Law (Amendment) Act, 1978.
 - (2) It shall extend to the North Cachar Hills District of the State of Assam.
 - (3) It shall come into force at once.

2. Rule 25A of the said Rules shall be Deletion of Rule 25A of deleted. the Administration of

Tustice Rules.

3. For Rule 25D of the said Rules, the foll-Substitution of Rule owing shall be substituted, namely:—"25D. All Administar- criminal cases or other proceedings instituted and ion of Jus- pending in any Court in Haflong town on the date of coming into force of this Act shall stand transferred to the Court of the Deputy Commissioner or his Assistant, as the case may be, and the Court before which such criminal cases or proceedings are pending shall transfer all relevant and connected papers and records to the Deputy Commissioner, North Cachar Hills District or his Assistant, as the case may be, and thereupon the Deputy Commissioner, North Cachar Hills District or his Assistant, as the case may be, shall dispose of the criminal cases or proceedings under the Administration of Justice Rules in the North Cachar Hills District".

> U. TAHBILDAR. Secretary to the Govt. of Assam, Legislative Department.